

Recovery and Refund Department
Recovery Division - I
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RECOVERY CERTIFICATE NO. 211, 231 and 288 of 2014

Release Order No: RD/1085/211/2014
Release Order No: RD/1086/231/2014
Release Order No: RD/1087/288/2014

Release of attachment on immovable property attached vide Order No. RD/025/2015 dated December 2, 2015 and EFD/RD/44/2016 dated July 25, 2016 under recovery Certificate No 211, 231 and 288 of 2014

- Whereas the following Recovery Certificates have been drawn up by the Recovery Officer for recovery of sum along with interest /costs / charges / expenses etc. against **Vinod Hingorani (PAN: AAXPH9088C)** ['Defaulter'] for failure to pay the penalty imposed by AO for orders mentioned therein:

Table A

Sr. No.	Recovery Certificate No.	Date of Recovery Certificate	Amount on recovery certificate	AO order no.	Date of Order
1	211	11-07-2014	Rs.37,62,644/-	IVD-ID-3/ACL/VH/AO/DRK/AS/EAD-3/111/09-40/2010	28-04-2010
2	231	11-07-2014	Rs.81,98,863/-	ACL/VH/AO/DRK/AS/EAD-3/165/09-68/2010	10-06-2010
3	288	16-07-2014	Rs.45,19,904/-	IVD-ID3/KBL/VH/AO/DRK/AS/EAD-3/138/09-41/2010	28-04-2010

- And whereas vide Order No. **RD/025/2015** dated December 2, 2015 and **EFD/RD/44/2016** dated July 25, 2016 the Recovery Officer has attached the below mentioned immovable property of Defaulter, prohibiting him from disposing, transferring, alienating the same:

Flat No. A-1101, Dev Paradise Apts., Mira Road (East), Thane – 401017.

Release Order No: RD/1085/211/2014**Release Order No: RD/1086/231/2014****Release Order No: RD/1087/288/2014**

3. And whereas SEBI has recovered the entire outstanding amount due including Interest and cost towards full and final settlement of the demand raised in the recovery certificates mentioned in the Table A and costs towards full and final settlement of demand raised in the aforesaid recovery certificate.
4. In view of the completion of recovery of the entire outstanding dues under RC.No.211, 231 and 288 of 2014 the Order No. **RD/025/2015** dated December 2, 2015 and **EFD/RD/44/2016** dated July 25, 2016 stands rescinded and the aforementioned property in para 2 are released from attachment in the instant recovery proceedings.
5. The Order on **Release of Attachment** in respect of the property of defaulter mentioned in para 2 above in the instant recovery proceedings so created, pursuant to SEBI Order No. **RD/025/2015** dated December 2, 2015 and **EFD/RD/44/2016** dated July 25, 2016, shall be served on:
 - The Defaulter, Shri Vinod Hingorami (PAN: AAXPH9088C).
 - The Sub-Registrars Thane, and The Inspector General of Registration, Maharashtra for their information and to cancel SEBI's encumbrances/lien.
 - Bank of India, Ramdas Nayak Marg Branch, Bandra West, Mumbai. wherein SEBI had informed to Bank that the said flat has been attached under SEBI Recovery Proceedings
 - SDC Properties Pvt Ltd. Mumbai to whom the direction of attachment was sent vide SEBI order stated above.



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6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 r/w Rule 12 of Second Schedule to the Income-tax Act 1961.

Given under my hand and seal at Mumbai this 20th day of January, 2026.

**RECOVERY OFFICER****J. ASHOK KUMAR**

जे. अशोक कुमार

Recovery Officer

वसूली अधिकारी

Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई**SEAL****Copy to:**

- 1) **Vinod Hingorani (PAN: AAXPH9088C)**
Address 1- D-63, Punarvasu Shrushti, Sector-3, Opp. Surya Shopping Centre, Mira Road, Thane- 401104
Address 2- Narayan Building, 2nd Floor, 23 Lakhmshi Napoo Road, Dadar (E), Mumbai 400014
- 2) **The Inspector General of Registration and Controller of Stamps of Maharashtra State.**
- 3) **Sub-Registrar office, Thane, Maharashtra**
- 4) **Bank of India, Ramdas Nayak Marg Branch, Bank of India, BOI Building, Hill Road, Ramdas Nayak Marg, Near Alco Market, Bandra West Mumbai – 400050.**
- 5) **SDC Properties Pvt Ltd. Mumbai**